

**CENTRAL ADMINISTRATIVE TRIBUNAL,
LUCKNOW BENCH,
LUCKNOW.**

**Contempt Petition No. 10 of 2017 (Civil)
In
Original Application No. 270 of 2016**

This the 17th day of September, 2018

**Hon'ble Mr. Sanjeev Kumar Kaushik, Member-J
Hon'ble Mr. Devendra Chaudhry, Member-A**

Rajesh Kumar Khare, aged about 58 years, S/o late K.L. Khare,
R/o 1/355 Janki Puram Vistar, Sector-1, Lucknow.

.....Applicant

By Advocate : None

Versus.

1. Sri B.P. Sharma, Secretary, Department of Personnel & Training, Ministry of Public Grievances & Pensions, North Block, New Delhi.
2. Sri Boyapati Venkat Shudhakar, Secretary, Department of Posts, Dak Bhawan, Sansad Marg, Lucknow.
3. Sri Y.P. Rai, Chief Postmaster General, U.P. Circle, Lucknow.
4. Sri Rajendra Prasad, Director (Postal), U.P. Circle Sector D, Aliganj, Lucknow.

.....Respondents.

By Advocate : Sri Rajesh Katiyar.

O R D E R (Oral)

Today, the lawyers have abstained from the judicial work on the call given by Bar Council of India. However, Sri Rajesh Katiyar, Senior Central Government Standing Counsel was present on behalf of the respondents being an officer of the Court, who submitted that the order of this Court dated 29.2.2016, whose violation has been alleged, has been complied with as the respondents have passed the speaking order dated 8.5.2017, a copy of which has been annexed as Annexure no. R-1. The learned counsel for the respondents has, therefore, prayed that this Contempt petition may be dismissed and notices issued to the respondents may be discharged.

2. We have heard the learned counsel for the respondents. Considering the fact that the contempt is between the Court and the contemnor, therefore, we proceed to decide the contempt

petition in absence of learned counsel for the petitioner. Since the order of this Court has been complied with by passing a speaking order and the same has also been supplied to the petitioner, therefore, we are satisfied that the order of this Court has been fully complied with.

3. In view of the above, the Contempt petition is dismissed and notices issued to the respondents are hereby discharged.

(Devendra Chaudhry)
Member-A

(Sanjeev Kumar Kaushik)
Member-J

Girish/-